श्री राजनारायण : श्रीमन्, आप कम से कम छोटे घर मंत्री ती को तम्बीह कर दीजिये ताकि वे इस तरह का जवाब न दें।

श्री समापति :ंारे कहने का मतलब क्या है।

श्री राजनारायण : आपके कहने का मतलब तब मालूम होगा जब कि व्यवहार में आयेगा।

श्री सभापति : आप बैठ जाइये । यह प्रैक्टिस है और इस प्रैक्टिस को आयन्दा फालो करने की कोशिश की जायेगी ।

MURDERS COMMITTED BY C. P. I. (M)
WORKERS AT DAKSHINDARI

*492. SHRI KALYAN ROY: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government's attention has been drawn o a statement by Shri Saral Deb M. I. A. of West Bengal, which appeared in the Amrita Razar Patrika, on April 8, 1970, regarding an armed attack and killing of some workers at Daks indari by a mob led by the C. P. I. (M);
- (b) if so, whether any judicial enquiry has been ordered into the incident; and
- (c) if not, wha are the reasons therefor?

THE MINISTER OF HOME AFFAIRS (SHRI Y B. CHAVAN): (a) Yes, Sir.

(b) and (c) The State Covernment have decided to have the incident inquired into by Shri N. K. Roy Chowdhury, retired Momber, Board of Revenue.

SHRI KALYAN ROY: Sir, while I thank the Government for instituting a judicial enquiry | want to know about this particular ling in this statement here that the presen Circle Inspector of Dum Dum Police Station is in league with the CPM at d is utilising his office and power to high up the incident at Dakshindari. My first question is this. Is this C. I, who was trying to suppress facts still there or has he been transferred? This statement to which your attention has been drawn contains the

line that the C. I. of Dum Dum is colluding with the CPM to suppress the facts. Mr. Deb, M. L. A. wanted this particular C. I. of Dum Dum to be transferred and my question is, has this C. I. who is trying to suppress facts in collusion with the CPM, been removed or not?

SHRI Y. B. CHAVAN: Well, Sir, there are two aspects. The first is the allegation against the C. I. When we have said that the retired Member, Board of Revenue, has been asked to look into it, he will look into all these aspects. As long as this is not proved I cannot say whether that is true or not. The transfer is another matter; I will look into it. At the present moment I have no information.

SHRI KALYAN ROY: I hope the hon. Minister's attention has already been drawn to the serious allegation by the Communist Party of India that in many areas of West Bengal the police are colluding with the Jotedars and employers against the workers and peasants, particularly in the industrial belt of Asansol where in the S. K. Jambath Colliery some false rape cases are instituted against active militants of the trade unions in collusion with the police and the management. Similarly, you know, there has been firing in Midnapore by a Jotedar leading to the death of two share-croppers. Similarly attacks against the peasants and workers are taking place in various areas in West Bengal. What is the Government's plan to ensure that the police functioning is neutral so that they do not take the side of the Jotedars and the emplo-

And my last question is, as you are rounding up the Naxalites, I would like to know how many employers who are attacking the workers and how many Jotedars who are evicting the peasants have been rounded up after the imposition of the President's rule in West Bengal.

SHRI Y. B. CHAVAN: As far as the last part of the question is concerned I would like to have notice to answer it. About the first part, he mentions certain allegations that the police is involved in political parties and he makes the allegation that the police are involved with the Jotedars. My difficulty about the Bengal Administration is that in the last few months there was an attempt at demoralising the Government

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mchinery there. That is our main difficulty either the political parties or certain interested sections of the society were trying to infiltrate into the Administration.

SHRI KALYAN ROY: I said that at present the police are colluding with the employers. In the time of Mr. Jyoti Basu the police were being utilised by the CPM for their own ends. Now the police are supporting the Jotedars and the employers.

SHRI Y. B. CHAVAN: That is your allegation. There are other types of allegations also with me; I do not want to make mention of them but the main question is to keep the Government machinery objective and neutral in certain aspects. As far as that is concerned, certainly I would require cooperation from hon. Members, co-operation of the House, and a little patience also.

SASANKASEKHAR SAN-SHRI YAL: Sir, in matters like murder, certain persons are prosecuted and there are eye-witnesses and the whole matter becomes sub judice. Therefore is the Government really going to be influenced by statements appearing in newspapers by persons who are not eye-witnesses but whose statements are based upon statements derived from others because the enquiry to which my learned friend, the Home Minister, referred, is likely to be affected if the investigation is influenced by the statements of such persons who are otherwise respect-Therefore I am asking whether the Government would remain so neutral as not to be influenced by the statements of persons who were not eyewitnesses to the incident because whether the persons prosecuted are really guilty is a matter of judicial enquiry.

SHRI Y. B. CHAVAN: Sir, the Government is very objective in this matter and refuses to be influenced by any statements or by anybody.

SHRIMATI PURABI MUKHO-PADHYAY: Will the Minister let us know why there was no judicial enquiry in this particular case since in similar cases in Burdwan and Tribeni there were judicial enquiries? When there is a specific charge against the local police, they are in collusion with certain persons, they are trying to hush up the case, may I know why that particular

officer was not transferred? With regard to the last question which was put just now by Mr. Sanyal, nobody is wanting to influence the judiciary or prejudice the cases but since there is an officer who is misusing his powers and giving shelter to the miscreants, what action does the Government propose to take against that particular officer?

SHRI Y. B. CHAVAN: Sir, I cannot give exactly the reason why a judicial enquiry was not found necessary in this particular case and why it was re-ferred to a Member of the Board of Revenue. Possibly somebody else can ask the question why the other cases were not referred to the Board of Revenue Members and why judicial enquiries were held in those cases. This was the assessment of the Governor who pro-bably thought that in this particular case an enquiry by a retired Member, Board of Revenue, who is a very senior officer would be enough. Then, Sir, as far as the allegations against the officer are concerned, those very allegations are under examination. Now how can I say at this stage whether he was right or wrong? About his transfer, it is an administrative matter and I will look into it.

SHRI NIREN GHOSH: Sir, I would like to know whether the attention of the hon. Minister has been drawn to the statement by the local M. L. A. that some notorious antisocial elements and wagon-breakers are sailing under the banner of cetrain political parties with which the questioner himself is associated. They try to close the shops by throwing bombs and using other lethal weapons. They came into clash with them and as a result of that these deaths took place. The CPM has nothing to do with it. Then, Sir, I would like to know whether in Midnapore a Bangla Congress Jotedar killed two peasants of the C.P.I. by firing at them and the CPI remained silent over the whole thing. The affiliation of that jotedar is known to everybody.

SHRI Y. B. CHAVAN: Well, Sir, I have no information about the point that the hon. Member has raised. He can give me notice for it.

SHRI CHITTA PASU: May I know in how many cases this kind of judicial enquiry has been ordered and whether

any judicial enquiry has been ordered in the case of a gruesome murder which took place in Pasharihat in the Cooch-Behar district 1 would like to draw the attention of the Home Minister to the fact that I personally met the Governor some time back for ordering a judicial probe in this case and also where some CPM men had brutally murdered sorie teachers, beheaded them. One pr mary school teacher was beheaded and there were many other such cases. I narrated all these things to the Governor of West Bengal and he also assured nie that a judicial enquiry would be held in the Pasharihat incident. But I regret to find that nothing has so far been done about the same and the Governor now says that some representations were not made to him by the local representations or some responsible Members of Parliament. will he kindly look into this matter and, in view of the urgency of the mattera gruesome murder has taken place in Pasharihat-will he order a judicial probe into it?

SHRI Y. B CHAVAN: Sir, I am afraid for every case there cannot be a judicial probe or a judicial enquiry. It is being energatically investigated and ultimately this matter will go for a judicial enquiry, if necessary. I cannot say that for every case of murder there must be a judicial probe. There may be certain circumstances warranting a judicial probe. After all every case is heard by the sourts; so it is a judicial enquiry in tha sense. About this parti-cular matter i he wants me to take it up with the Governor, I will request him to write to me about it.

DR. BHAI MAHAVIR: Sir, the way in which this murder mania is going on in West Bengal and the manner in which accusations and counter-accusations are being levelled even in this House, I would like to know from hon. Minister if the Government is satisfied with the present law and order situation—particularly when broad-day-light murders are taking place—in Bengal. Has any assessment been made about the rate of murders, is it increasing or is it decreasing since the President's Rule was imposed? Lastly, 1 would like to know whether the police has been disabused of brainwashing, the commitment which it was pushed into, whether the police has been disabused of that political influence.

SHRI Y. B. CHAVAN: Well, as far as the second part of the question is concerned, I have already answered it, because we will have to keep the police machinery completely objective in this matter and those efforts are on. About the murder mania to which he has re-ferred, this is getting lesser and lesser. There is a general improvement in the law and order situation. But at the same time I must say that activites of the extremists seem to be somewhat on the increase. Both the things are there. Sometimes it looks like a contradictory statement, because the extremist activities seem to be a little on the increase.

to Questions

SHRI M. M. DHARIA: Mr. Chairman, may I know what is the policy of the Government? When a judicial enquiry is ordered, if the same officer is retained there, it is our exeptience that the police officers tamper with all possible evidence, they give threats to the witnesses who do not come for deposition and, to be frank, there is no fair enquiry whatsoever, Under these circumstances, when an enquiry is ordered by the Government, is it not necessary that the officer concerned should immediately be transferred? May J know what is the policy of the Government in this regard? Otherwise it is no use having that enquiry at all.

SHRI Y. B. CHAVAN: Sir, normally these questions are considered on the merits of individual cases. example in the case of the Delhi enquiry the top officers directly connected with the incident have been transferred but at the same time one cannot undertake to transfer the entire set of officers because it will be very difficult to carry on the administration. But normally this point of view is kept in mind.

†Seizures of Ten-Dollar Notes IN MYSORE

- *324. SHRI A. D. MANI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether any seizures of over two thousand ten-dollar notes have recently been made in Mysore;
- (b) whether it is a fact that these are fake dollar notes; and
- (c) what action is being taken against those who are indulging or have indulged in the counterfeiting of U. S. dollar notes?

[†]Transferred from the 12th May, 1970.